

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 17

IA Nos.786/222 & 787/22

And

CP (IB) No. 477/Chd/Hry/2019

**Under Section 9 of the Insolvency &
Bankruptcy Code, 2016 & Arbitration
& Conciliation Act, 1996 & R 11 NCLT
2016**

In the matter of:-

Sphinx Security
Services Pvt. Ltd.

...Petitioner-Operational Creditor

Vs.

Quickdel Logistics Pvt. Ltd.

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Yash Pal Gupta, proxy counsel for the petitioner.

Mr. Shikhar Sarin, proxy counsel for the respondent.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by the Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

Heard. Learned proxy counsels for the parties.

IA No.786/22

Compliance affidavit has been filed by applicant vide Diary No.01522/1 dated 22.07.2022. The same is taken on record. List on 25.11.2022 for consideration.

IA No. 787/22

Compliance affidavit has been filed by applicant vide Diary No.01575/1 dated 08.09.2022. The same is taken on record. List on 25.11.2022 for consideration.

CP (IB) No. 477/Chd/Hry/2019

Compliance of last order dated 25.07.2022 has not been made. The same be made within next two weeks with a copy in advance to the counsel opposite. Matter be listed on 25.11.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

September, 26, 2022

SD

Sd/-
(Harnam Singh Thakur)
Member (Judicial)